

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

24.08.2009


CP 19/2009 (OA No. 392/2007) with MA 268/2009

Mr. Bhavani Singh, Proxy counsel for
Mr. R.N. Mathur, Counsel for applicant.

Learned proxy counsel appearing on behalf of the applicant submits that he wants to withdraw this Contempt Petition as well as MA with liberty reserved to him to file substantive Contempt Petition for the violation of the order of this Tribunal.

In view of what has been stated above, the applicant is permitted to withdraw this Contempt Petition as well as MA with liberty reserved to him to file fresh Contempt Petition.

The Contempt Petition as well as MA are disposed of as having been withdrawn.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given vide

no 752

25/8/09

